

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 472/TL/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 31st July, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Banaskantha Transco Limited.

And

In the matter of

**Banaskantha Transco Limited,
(now known as POWERGRID Banaskantha Augmentation Transmission Limited)
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. REC Power Development and Consultancy Limited,
REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sec – 29 Gurugram–122001.**

**3. Sprng Energy Private Limited,
Upper Ground, Office A-001, Pentagon 5,
Magarpatta City, Hadapsar,**

Pune-411013, Maharashtra.

4. Sprng Energy Private Limited,
Upper Ground, Office A-001, Pentagon 5,
Magarpatta City, Hadapsar,
Pune-411013, Maharashtra.

5. Chhattisgarh State Power Distribution Company Limited,
CSPDCL, Post: Sundernagar, Dangania
Raipur-492013

6. Goa Electricity Department-WR,
Goa Electricity DeptCurti,
Ponda-403401

7. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Race Course, Vadodara-390007

8. Heavy Water Board,
O Floor, Vikram Sarabhai Bhawan,
Trombay, Anushaktinagar,
Mumbail-400094, Maharashtra.

9. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriiti Nagar, Off
National Highway No. 8, Taluka: Kamrej,
PO: Uppalwadi, Nagpur-440026, Maharashtra.

10. HVDC Vindhyachal, PGCIL,
PGCIL RHQ, WR-I, Sampriiti Nagar, Off
National Highway No. 8, Taluka: Kamrej,
PO: Uppalwadi, Nagpur- 440026, Maharashtra.

11. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur,
Jabalpur-482008.

12. MSEDCL,
Plot No 9, "Prakashgad", A K Marg,
Bandra East, Mumbai-400051.

13. ACB India Limited,
7th Floor, Corporate Tower, Ambience Mall,
NH-8, Gurgaon-122001, Haryana.

14. Torrent Power Limited,
Torrent Power Ltd., Naranpura Zonal Office,
Sola Road, Ahmedabad-380013.

15. Thermal Powertech Corporation India Limited,
6-3-1090, Clock C, Level 2, TSR ,
Towers, Rajbhavan Road, Somajiguda ,
Hyderabad- 500082, Telangana.

16. Bhabha Atomic Research Centre,
Anushakti Nagar, Mumbai,
Maharashtra- 400085.

17. GMR Warora Energy Limited,
Plot B-1, GMR Warora Energy Ltd.,
Mohabala MIDC Growth Centre,
Post-Warora, District Chandrapur-442907,
Maharashtra.

18. HVDC Champa,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8, Taluka: Kamrej,
PO: Uppalwadi , Nagpur- 440026, Maharashtra.

19. West Central Railway Head Office,
General Manager's Office, Electrical Branch,
Jabalpur-482001.

20. Western Railway,
Office of Chief Electrical Engineer,
Mumbai.

21. DB Power Limited- Untied,
Opp Dena Bank, C-31, G- Block,
Mumbai.

22. Chhattisgarh State Power Trading Company Limited,
2nd Floor, Vidyut Sewa Bhawan,
Raipur.

23. TRN Energy Private Ltd-Untied,
7th Floor, Ambience Office Block,
Gurugram.

24. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle, S G Road,
Ahmedabad-382421.

25. Raigarh HVDC Station,
RPT HVDC Office, Hebbal,
Bangalore-560094.

26. Arcelor Mittal Nippon Steel India Limited,
27, AMNS House, 2th KM Surat Hazira Road,
Hazira-394270, Gujarat.

27. Central Railway,
Pcee's office, 2nd Floor, Parcle Building,
CSMT, Mumbai-400001.

**28. Dadra and Nagar Haveli and
Daman & Power Distribution Corporation, Limited,**
1st & 2nd Floor, Vidyut Bhavan, NexSilvassa & Daman.

29. MPSEZ Utilities Limited,
3rd Floor, Adani Corporate House,
Ahmedabad.

....Respondents

Parties present:
Shri Vikas Kumar, BTL
Shri Ritam Biswas, RECPDCL

ORDER

The Petitioner, Banaskantha Transco Limited (now known as POWERGRID Banaskantha Augmentation Transmission Limited), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish “Augmentation of transformation capacity at Banaskantha (Raghanesda) PS (GIS)” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element

1.	Augmentation of transformation capacity at Banaskantha (Raghanesda) PS (GIS) by 2x500 MVA, 400/220 kV ICTs (3rd and 4th) • 500 MVA, 400/220 kV ICTs: 2 Nos. • 400 kV ICT bays: 2 Nos. (+ 2 Nos. for dia completion with provision of Switchable LR). • 220 kV ICT bays: 2 Nos.	24 months from the date of SPV acquisition (24.3.2027)	All Elements are required to be commissioned simultaneously as their utilization is dependent on the commissioning of each other.
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2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 195.22 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 28.6.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 28.6.2025 are extracted as under:

*“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **13.7.2025.**”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi) on 2.7.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 16.7.2025

5. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 28.6.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.4.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘POWERGRID Banaskantha Augmentation Transmission Limited,’ to establish the “Augmentation of transformation capacity at Banaskantha (Raghanesda) PS (GIS)” on a Build, Own,

Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent

enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity

Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action

in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 472/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson